

LIR No. 2284/19
Deenanath Sharma vs M/s A.K. Lumbers Pvt. Ltd.

14.07.2020

Present:-

Workman with Sh.Ajit Singh, AR for the workman through video conference.

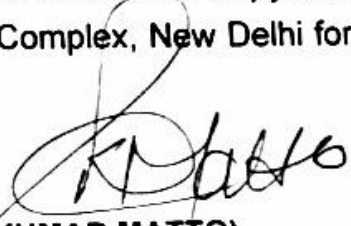
Sh. O. P. Tiwari, AR of the management through video conference.

The matter is fixed for today for framing of issues through video conference.

This court has tried to corroborate the chances of settlement and this court finds that elements of settlement are there and both the Id. ARs for the parties have jointly requested for adjournment of the present matter for 25.07.2020 to conclude the talk of settlement.

Accordingly, matter stands adjourned for talk of settlement through video conference, failing which for framing of issues through video conference on 25.07.2020 at 11:00 AM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.07.2020.



LIR No. 4915/16
Montu vs M/s Frank Anthony Public School

14.07.2020

Present:-

Workman with Sh. Yog Raj Gulia, Id. AR of the workman through video conference.

Sh. Avijeet Bhujabal, AR of the management no.1 through video conference.

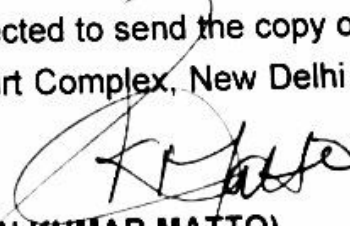
Sh. P.P. Nayak, AR for the management no.2 through video conference (management no.2 already exparte)

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp for today. Today, the Id. AR for the management no.1 has submitted that his office is situated in the containment zone in view of spreading of covid-19, so, he could not bring the file and all the Id. ARs for the parties seek adjournment for 09.09.2020.

In view of the joint request made by the Id. ARs for the parties, the matter is ordered to be listed for hearing final arguments on 09.09.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.07.2020.



LID No. 381/19
N.C. Tiwari vs GTC Industries Ltd.

14.07.2020

Present:-

Workman with Ms/ Suruchi Suri, AR of the workman through video conference.

None for the management.

The matter is fixed today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp to advance arguments through video conference, but, despite of service of the notice to the AR of the management, she failed to appear through video conference. She has sent a request on the email address of the court that she is living in the zone which has been declared containment zone and she does not have infrastructure and sought adjournment.

In the given circumstances, the matter is ordered to be listed in the enblocked date on **17.08.2020** for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
14.07.2020.